

# HIGH COURT OF JHARKHAND, RANCHI

## NOTIFICATION

THE 10<sup>th</sup> DECEMBER, 2015

### THE JHARKHAND HIGH COURT OFFICERS AND THE MEMBERS OF STAFF (RECRUITMENT, CONDITIONS OF SERVICE, CONDUCT & APPEAL) [ELEVENTH AMENDMENT] RULES, 2015

A Rule further to amend the "Jharkhand High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct & Appeal) Rules, 2003".

No.17/Accts. -- In exercise of the powers conferred by Clause (2) of Article 229 of the Constitution of India and all other enabling provisions in this behalf and in suppression of all Rules, Regulations, Notifications and Orders etc. on the subject, the Chief Justice of High Court of Jharkhand, hereby makes the following amendments in the Rules, namely :-

#### PART - I

##### PRELIMINARY

1. Short title and Commencement :- (i) These Rules may be called 'The Jharkhand High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct & Appeal) {Eleventh Amendment} Rules, 2015.

(ii) The enhanced rate of wages shall be effective from the 14<sup>th</sup> day of August, 2015. Besides that, Variable Dearness Allowance shall be made admissible in terms and in tunes to the notification dated 5.11.15 & subsequent Notifications of the Labour, Employment & Training Department, Government of Jharkhand.

#### PART-II

##### AMENDMENT OF SCHEDULE

2. Substitution of new Sl. No. 17 and 18 of schedule 'D' under heading Class-IV of the 'Principal Rule', as amended from time to time the following Sl.No.17 and 18 shall be substituted, namely:-

Sl. No.	Designation of Posts	Mode of Appointment	Minimum qualification for appointment	Existing Scale of Pay
1	2	3.	4.	5
17.	Daily Wage Literate Mazdoors	On Daily Wages basis	Graduate	Rs.360/- per day including Sundays Plus Variable Dearness Allowance as admissible under the relevant Notifications to be issued in future by the Labour, Employment & Training Department, Government of Jharkhand.
18.	Mazdoors	On Daily Wages basis	Cycling	Rs. 310/- per day including Sundays Plus Variable Dearness Allowance as admissible under the relevant Notifications to be issued in future by the Labour, Employment & Training Department, Government of Jharkhand.

**Virender Singh,**  
Chief Justice,  
High Court of Jharkhand, Ranchi.